

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH, AGRA**

**BEFORE : SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
AND
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

ITA No. 32/Agr/2022
Assessment Year: 2012-13

Alpa Jain Sankhala, W/o Shri Neelesh Jain, Sadar Bazar, Shivpuri (MP)	Vs.	Pr. CIT, Gwalior
PAN : AAFPJ8369B		
(Appellant)		(Respondent)

Assessee by	Sh. Rajendra Sharma, Advocate
Department by	Sh. Sukesh Kumar Jain, CIT/DR

Date of hearing	11.02.2025
Date of pronouncement	11.02.2025

ORDER

Per Satbeer Singh Godara, Judicial Member:

This assessee's appeal for assessment year 2012-13, arises against the Principal Commissioner of Income Tax (in short, the "PCIT") , Gwalior's order F.No.Pr. CIT/Gwl/263/2021-22 dated 09.03.2022, involving proceedings under section 263 of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

2. Heard both the parties. Case file perused.
3. Learned counsel at the outset vehemently arguing the issues involved for quite some time, later on submits not to press this assessee's appeal.

The learned CIT/DR Shri Jain is fair enough in not contesting this assessee's appeal stating that he has no objection on assessee's prayer to withdraw this appeal.

4. This assessee's appeal is dismissed as withdrawn, subject to all just exceptions.

Order pronounced in the open court on 11TH February, 2025.

**Sd/-
(MANOJ KUMAR AGGARWAL)
ACCOUNTANT MEMBER**

**Sd/-
(SATBEER SINGH GODARA)
JUDICIAL MEMBER**

Dated: 11TH February, 2025.

*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra